

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.639/2022

IN THE MATTER OF:

Pritpal Sharma

...Applicant

Vs

Govt. of NCT of Delhi & Ors.

...Respondents

WITH
MISC APPLICATION IN DISPOSED OF CASES NO. 24/2023
IN
ORIGINAL APPLICATION NO. 33/2022

IN THE MATTER OF:

Ganesh Prasad

...Applicant

Vs


Govt. of NCT of Delhi & Ors.

...Respondents

I N D E X

<u>Si. No.</u>	<u>Particulars</u>	<u>Page No.</u>
1.	Action taken report on behalf of District Magistrate (South) in compliance of order dated 08.01.2025 passed by this Hon'ble Tribunal.	1-3
2.	Annexure- A: Copy of notice dated 07.03.2025 was issued in the name of Sh. Rinku Singh	4-6
3.	Annexure- B: The photocopy of acknowledgment, copy of Aadhar Card of Rinku Singh, Panchnama and Photographs	7-11

NEW DELHI
DATED:17.03.2025

 FILED BY:
(JYOTI MENDIRATTA)
Advocate for the GNCT of Delhi
H-34, Jangpura Extension
(Lower Ground Floor)
Near INOX EROS Cinema,
New Delhi-110014

IN THE HON'BLE NATIONAL GREEN TRIBUNAL NEW DELHI
Original Application No. 639/2022

IN THE MATTER OF:

PRITIPAL SHARMA

.....APPLICANT

VERSUS

GOVT. OF NCT OF DELHI

.....RESPONDENT

With (M.A.24/20244) in O.A.No.33/2022

**SUBMISSION/ACTION TAKEN REPORT ON BEHALF OF DISTRICT
MAGISTRATE (SOUTH) BEFORE THIS HON'BLE TRIBUNAL IN TERM OF
ORDER DATED 08.01.2025**

1. That Hon'ble Tribunal had pleased to issued direction vide dated 8.01.2024, directing therein that which is reproduced as under:

"...District Magistrate (South) is directed to take a print out of the same and get the service effected on Rinku Singh within 2 weeks from receipt thereof and file his report within 15 days from service thereof. In case of failure to serve the notice, the District Magistrate (south), Delhi shall appear before this tribunal physically to explain the reasons for failure to get the notice served on Rinku Singh..."

2. Accordingly, notice dated 07.03.2025 was issued in the name of Sh. Rinku Singh with the directions to deposit the recovery of Rs.9,46,080/. **(Copy enclosed as Annexure-A).**
3. Further, on 07.03.2025 the officials from the Revenue Department, Forest Department and DPCC visited Aya Nagar and served the notice to Sh. Rinku Singh at his residence B-9, Phase-2 Aya Nagar, South Delhi, Delhi-110047. Further, the recovery notice was affixed outside Rinku's house **(The photocopy of acknowledgment, copy of Aadhar Card of Rinku Singh, Panchnama and Photographs are enclosed as Annexure-B).**
4. The Hon'ble Tribunal had pleased to issued direction vide dated 28.08.2024, directing therein that which is reproduced as under:



“.....Further all the Deputy Commissioner (Revenue) of each revenue area in GNCTD were directed to upload with link on the main page of their respective websites under heading 'Groundwater Management' complete information regarding (i) complaints received regarding illegal borewells and action taken on the same, Minutes of the Meeting and recommendations of the District Advisory Committee regarding the same, (ii) references received for realization of environmental compensation and action taken for realization of the same and (iii) remedial measures taken for remediating environmental damage caused on the respective website of the District Administration by 30.09.2024....”

5. It is pertinent to mention that to develop effective mechanism and proper transparency the reports of illegal borewells along with action taken report has already been uploaded on District website <https://dmsouth.delhi.gov.in/> as per prior direction of Hon'ble Tribunal since 10.4.2024 and also same has been continuously updated since then.
6. It humbly submitted that the District Level Advisory Committee (DAC) meetings were held under chairmanship of District Magistrate (South) with respective members departments and issued the direction to develop effective mechanism for preventing extraction of ground water by unauthorized operators.
7. Despite the challenges, concerted efforts were and are being made to comply with the directions of Hon'ble NGT in letter and spirit and 84 identified illegal borewells are sealed in District South, also 16 more borewells identified have sealed and delivery reports SCN (Show Cause Notice) has been sent to DPCC for imposing EDC (Environment Damage Compensation). Due to the efforts substantial progress has been made in complying with the Hon'ble NGT's directions. Efforts are ongoing to resolve the pending cases and address issues such as incomplete addresses. Regular updates will be submitted to ensure transparency and adherence to the Hon'ble NGT's orders.
8. That it is again reiterated that the undersigned shall comply with the SOP for regulation of extraction of groundwater, closure, prohibition of illegal activities relating to use of bore wells/ tube wells.
9. That the undersigned is duty bound to follow the environmental rule of law embodied by statutory frame work regulating and managing extraction and recharge of ground water and fully committed and dedicated to the cause of protection and improvement of environment which is also constitutional obligation of the State and all its instrumentalities/officers/officials.



Based on the above facts, a report/reply is being submitted for kind consideration before this Hon'ble Tribunal. Undersigned assures that the orders/directions passed by this Hon'ble Commission shall be complied timely with in toto and spirit.



M. Chaitanya Prasad

**(MEKALA CHAITANYA PRASAD, IAS)
DM (SOUTH)**

MEKALA CHAITANYA PRASAD, IAS
District Magistrate (South)
District South
Govt. of NCT of Delhi
M.B. Road, Saket, New Delhi.

ANNEXURE- A



सत्यमेव जयते

**IN THE COURT OF SUB-DIVISIONAL MAGISTRATE (MEHRAULI)
OLD TEHSIL BUILDING, MEHRAULI, NEW DELHI-110030.**

No. F .3(748)/SDM(M)/Rec/2025/ 2020-22

Dated: 07.03.25

NOTICE FOR RECOVERY

To,

Sh. Rinku
R/o B-9, Phase-2 Aya Nagar,
South Delhi, Delhi-110047
And
H.No. G1-2035,
Opp side of street in front of the Occupier of
House No. G1-2038, Aya Nagar,
Delhi-110047

A notice for recovery has been received from Incharge, CMC-II, Delhi pollution control Committee Department of Environment, Govt. of NCT of Delhi regarding recovery of amount **Rs. 9,46,080/-** from "Sh. Rinku R/o B-9, Phase-2 Aya Nagar, South Delhi, Delhi-110047 and Occupier of H.No. G1-2035, Opp side of street in front of the Occupier of House No. G1-2038, Aya Nagar, Delhi-110047.

Whereas, in compliance to the directions of Hon'ble NGT dated 28.08.2024, a joint survey was conducted on 13.12.2024 by officers of Revenue Department along with officers of BDO, DPCC and Forest Department wherein it is found that you were running an illegal borewell.

Further, in pursuance of directions of Hon'ble NGT Court dated 08.01.2025, wherein you are directed to deposit an amount of **9,46,080/-** which is mentioned in the DPCC letter dated 06.12.2024(copy enclosed).

You are hereby directed to deposit above mentioned dues within 07 days on receipt of this notice failing which further action for the realization of the dues will be taken against you.

M. Mahina

07.03.2025
S.D.M./R.A.

55000005

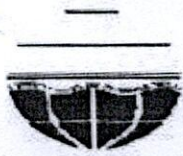
The bailiff/authorized official are hereby directed to paste this notice on the door of aforesaid defaulter if he refuses to receive this notice. Moreover, in case, the defaulter objects to pasting of this notice on his house/office door, he will be punished accordingly to the law.

M. Mahima
07.03.2025
SUB DIVISIONAL MAGISTRATE (MEHRAULI)
RECOVERY OFFICER-I



Through Halqa Patwari/ Speed Post/ Bailiff/Concerned SHO (Police Station)
(With the direction to submit the report within a period of three days)

DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
4th & 5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
visit us at : <http://dpcc.delhigovt.nic.in>



Dated: 06/12/2024

File No.: DPCC/(10)/(10)/(87)/Leg-22/4390-4392

To,

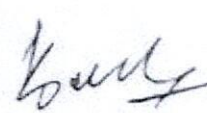
The Sub-Divisional Magistrate (Mehrauli)
Office of the SDM.(Mehrauli),
Old Tehsil Building, Mehrauli,
New Delhi-110030

Subject- Recovery of Environmental Damage Compensation of Rupees 9,46,080/-
(Rupees Nine lacs forty six thousand and eighty only) imposed by DPCC-reg

Whereas, Occupier of House No.G1-2035, Opp side of street in front of House No.G1-2038, Aya Nagar, Delhi-110047 (herein after referred as addressee) was found carrying out unauthorized extraction of ground water through borewell without permission from the Competent Authority.

And whereas, an Environmental Damage Compensation of Rs. 9,46,080/- (Rupees Nine lacs forty six thousand and eighty only) was imposed on the addressee violator by the DPCC and 07 days' time was given to "the Addressee unit" for the deposition of the said amount. However, the said amount of Rs. 9,46,080/- (Rupees Nine lacs forty six thousand and eighty only) has not been deposited by the addressee unit so far.

Now therefore, in view of above, you are requested to take appropriate action for Recovery of Rs. 9,46,080/- (Rupees Nine lacs forty six thousand and eighty only) from House No.G1-2035, Opp side of street in front of the Occupier of House No.G1-2038, Aya Nagar, Delhi-110047 (Wherein after referred as addressee) and the same may be remitted to DPCC. Copy of the order imposing EC is enclosed herewith for your ready reference.


Incharge, CMC-II

Enclosure: - Copy of EC direction dated 09.04.2024

Copy to:

1. DM (South Delhi) M.B. Road, Saket, New Delhi-110068.
2. Master File CMC-II.

(B)

ANNEXURE- B



IN THE COURT OF SUB-DIVISIONAL MAGISTRATE (MEHRAULI)
OLD TEHSIL BUILDING, MEHRAULI, NEW DELHI-110030.

No. F.3(748)/SDM(M)/Rec/2025/ 2020-22

Dated: 07/03/25

NOTICE FOR RECOVERY

To,

Sh. Rinku
R/o B-9, Phase-2 Aya Nagar,
South Delhi, Delhi-110047
And
H.No. G1-2035,
Opp side of street in front of the Occupier of
House No. G1-2038, Aya Nagar,
Delhi-110047

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Further, in pursuance of directions of Hon'ble NGT Court dated 08.01.2025, wherein you are directed to deposit an amount of **9,46,080/-** which is mentioned in the DPCC letter dated 06.12.2024(copy enclosed).

You are hereby directed to deposit above mentioned dues within 07 days on receipt of this notice failing which further action for the realization of the dues will be taken against you.

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B'

आधार

अधिकार



नाम
पिता



भारत सरकार
GOVERNMENT OF INDIA



भारतीय विज्ञान संस्थान खण्डिवाली
UNIVERSITY OF SCIENCE AND TECHNOLOGY
पता: ए. १, खण्डिवाली, अहमदाबाद
संस्था पता: ए. १, खण्डिवाली, अहमदाबाद - ३८० ०१५
Address: B & PHASE 2, A/1
Nagar: A/1 Nagar, South Dahanu
Dahanu - 390047

भारतीय विज्ञान संस्थान खण्डिवाली
UNIVERSITY OF SCIENCE AND TECHNOLOGY
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Address: B & PHASE 2, A/1
Nagar: A/1 Nagar, South Dahanu
Dahanu - 390047

संयुक्त रिपोर्ट

आंग दिनांक 7/3/2025 को जिलाप्यात्र (9) के निर्देश
अनुसार M.G.T के ^{केस} प्रतिपाल VS जिल्ला सरकार व अन्य के वहत
श्री रिडुं के सम्बन्ध में जानकारी ली गई तथा श्री रिडुं के
पते का रिकार्ड प्राप्त किया गया।

ज्ञानीय जिलाप्यात्र (9) के अदेशानुसार श्री रिडुं के सम्बन्ध
में पूर्ण जानकारी प्राप्त करने हेतु विकायत कर्ता श्री प्रतिपाल
शर्मा के घर पहुंचा गया। उनके द्वारा श्री रिडुं के खपार की
पत्ते दिखाई गई एवं मह भी बताया गया। कि इस पत्ते को सुझाव
भारतीय M.G.T में भी जमा किया है इस पत्ते को अगुहार
श्री रिडुं के घर पहुंचा गया। एवं उनको रिकार्ड के नोटिस
भी जमा दे सी गई व एक उत्तरे भेजा भी भी गई। इन क कार्रवाई
के लिए विकायत कर्ता के अधिकारी को भी भाग लिया उनके द्वारा भी विकायत
कर्ता के पते को उत्तरे भी खींचे जाये।

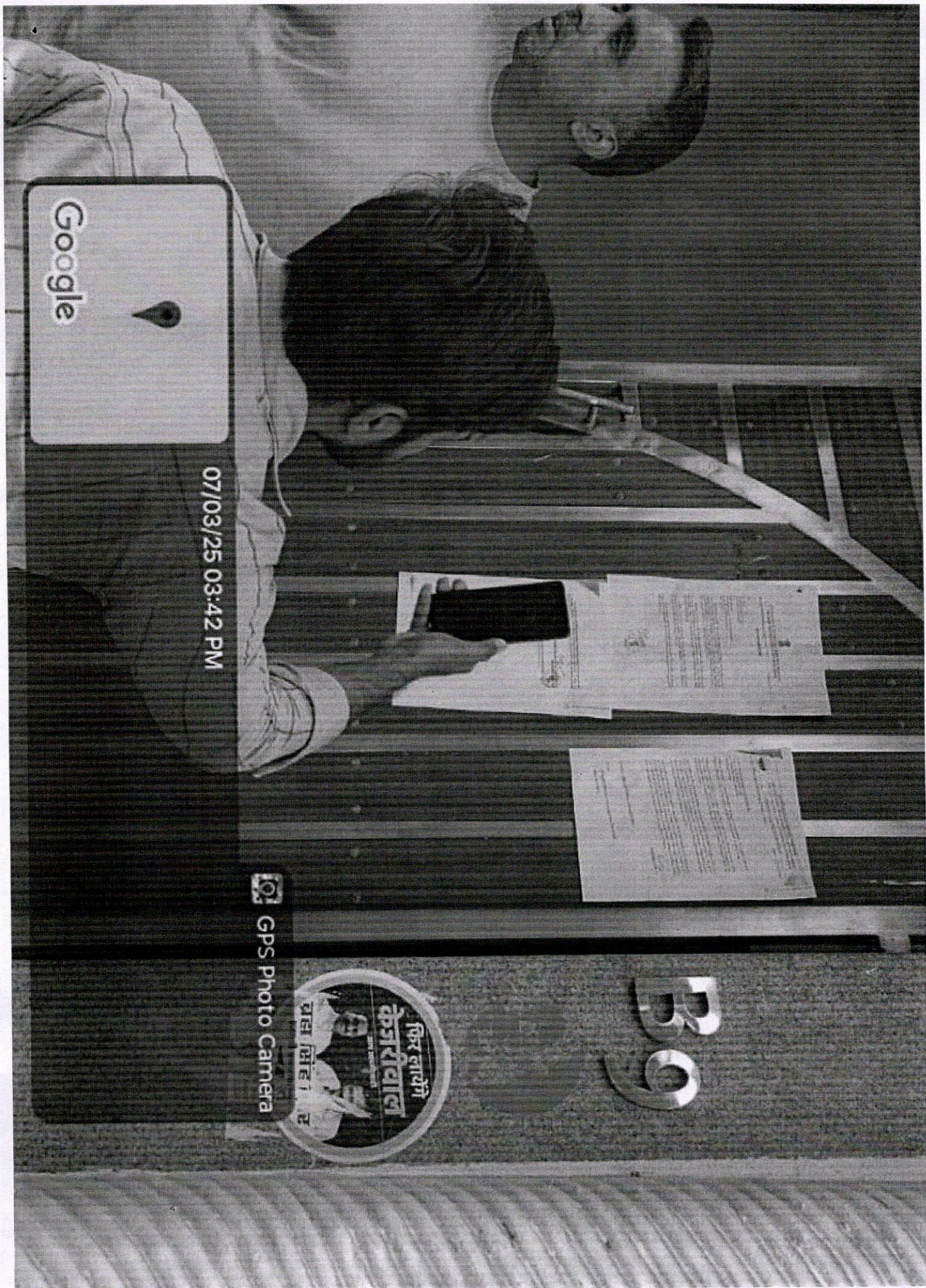
[Signature]
E.OCHG
MOJP/CS/W/GH
B.D.OCS)

[Signature]
Puneet Kumar
Tiwari
Range officer
Forest Dept'

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(CHANDAN KUR)
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JEE, DPCC

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Patwari Amit



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GPS Photo Camera



B9

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